

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/10-12/CAA/2018
NAME OF THE DEMERGER : KPJ JEWELLERY & GEMS PVT LTD
NAME OF THE RESULTING CO : KPJS (BANGALORE) PVT LTD
NAME OF THE RESULTING CO : KPJR (HYDERABAD) PVT LTD
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
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1.	Mr. M. Sricharan Rangarajan For K. Gnantham Kumar	Applicant	Dutk
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ORDER

Counsel for Applicant present and filed CA/10, 11 and 12/CAA/2018. All three applications are relating to the same scheme of demerger. Therefore, all three applications are taken together for passing common order. The prayer in all the three Applications is to pass an order to dispense with the meeting of the equity shareholders and to issue notice to the regulators.

In relation to the demerger company, there are three equity shareholders, who have given their consent affidavit which are placed at page Nos.83 and 84. In relation to the 1st Resulting Company, there are 2 equity shareholders, who have given their consent affidavit which are placed at page Nos.66 and 67. In relation to the 2nd Resulting Company, there are 3 equity shareholders and all of them have given their consent affidavit which are placed at page Nos.65 and 66. The meeting of all equity shareholders of all the 3 Companies are dispensed with. There are no secured and unsecured creditors in relation to all the 3 Companies.

The Registry is directed to issue notice to the RD, RoC and Income Tax Authorities. The Applicant Company is also directed to send private notice to these regulators. Since these three Companies are private Companies, there is no requirement to issue notice to other regulators.

The Applicant Companies are also directed to publish notice in the newspapers one in English, preferably in 'News Today' of Chennai Edition and the other in vernacular 'Malai Sudar' of Chennai Edition. The notices shall be published not less than 30 days before presentation of the petition(s) pertaining to the sanction of the

Scheme. The Applicant Companies are also directed to display the notices on their notice boards. The Applicant Companies shall file an affidavit along with the proof of advertisement and sending of private notices at the time of filing petition.

Accordingly, the Applications are allowed and the Applicants are directed to present the petition ^(s) on or before 28.02.2018. Put up on **28.02.2018 at 10.30 A.M.**

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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